

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 90
TO BE ANSWERED ON 25.11.2024**

MINIMUM WAGES FOR THE WORKERS

90. SHRI SUDAMA PRASAD:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is aware about complaint filed by the All-Assam Contractor Workers Union to ensure minimum wages to the workers of Chabua Air Force Station, Dibrugarh, Assam;**
- (b) if so, the details thereof along with the action taken thereon;**
- (c) if not, the reasons therefor; and**
- (d) the details of steps that are being taken/will be taken in future by the Government to ensure minimum wages to the workers employed in all Union Government associated holdings and specifically for Chabua Air Force Station, Dibrugarh, Assam?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) & (b): Yes, the complaint dated 24.05.2024 was filed before the Regional Labour Commissioner (Central), Dibrugarh with a request to get the establishment inspected. Later, it was decided by the competent authority to get all the contractors mentioned in the complaint inspected.

(c): Does not arise.

(d): Both the Central and the State Governments are appropriate Governments to enforce the provisions of the Payment of Wages Act, 1936, and the Minimum Wages Act, 1948, including the provisions relating to non-payment or underpayment of minimum wages, in their respective jurisdictions. In the Central sphere, the enforcement is done through the Inspecting Officers of the Chief Labour Commissioner (Central), commonly designated as Central

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Industrial Relations Machinery (CIRM) and the compliance in the State sphere is ensured through the State Enforcement Machinery. The designated inspecting officers conduct regular inspections and in the event of detection of any case of non- payment or underpayment of minimum wages, they direct the employers to make payment of the shortfall of wages. In case of non- compliance, penal provisions prescribed under sections 17A and 20 of the Payment of Wages Act, 1936 and section 22 of the Minimum Wages Act, 1948 are taken recourse to.
